

17.08.2020

This is an application filed on behalf of the accused to either release him on his furnishing personal bonds alone or in the alternative to reduce the amount of bail bond and surety bond as had been directed vide bail order dt. 06.08.2020.

Ld. PO is on maternity leave.

Pr :- None for the State.

Sh. Rajeev Sharma, Ld. Counsel for the accused / applicant.

Earlier on 10.08.2020, the counsel for the accused had furnished the bail bonds and surety bonds of the accused. One Sh. Raj Pal Singh had stood surety for the accused at that time. Report of the IO was called for. Later, vide order dt. 11.08.2020, counsel for the accused had sought time to furnish solvency proof for the surety. However, the same have not been filed ever since and now, the counsel for the accused has moved an application to either release the accused on his furnishing personal bonds alone or in the alternative to reduce the amount of bail bond and surety bond as had been directed vide bail order dt. 06.08.2020.

Considering the prayer made by the counsel for the accused, the amount of bail as mentioned in order dt. 06.08.2020 is now reduced to Rs. 10,000/-. Fresh bail bonds and surety bonds be furnished accordingly.

Said application is disposed off.

Earlier bail bonds and surety bonds stand rejected.

Copy of this order be given dasti to counsel for the accused.

  
(Harshita Mishra)

Link CMM, East District,  
KKD Courts, Delhi,

17.08.2020



FIR No. 1203/2019  
PS Kalyanpuri  
State vs. Ram Kumar

17.08.2020

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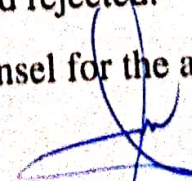
Earlier on 10.08.2020, the counsel for the accused had furnished the bail bonds and surety bonds of the accused. One Sh. Ajay Chauhan had stood surety for the accused at that time. Report of the IO was called for. Later, vide order dt. 11.08.2020, counsel for the accused had sought time to furnish solvency proof for the surety. However, the same have not been filed ever since and now, the counsel for the accused has moved an application to either release the accused on his furnishing personal bonds alone or in the alternative to reduce the amount of bail bond and surety bond as had been directed vide bail order dt. 06.08.2020.

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